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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + ITA 355/2018 & CM APPL. 11641/2018
 + ITA 574/2018 & CM APPL. 19987/2018

PRINCIPAL COMMISSIONER OF INCOME TAX Appellant

Through: Mr.Zoheb Hossain Sr. St. Counsel
 with Mr.Deepak Anand, Adv.

versus

M/S CLIFF SCAFFOLDINGS PVT. LTD. Respondent

Through:

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

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16.11.2018

Counsel for the Revenue states that the tax effect in the present appeal is below Rs.50 lakhs and hence, in terms of Circular No.3 of 2018 dated 11th July, 2018, the appeal may be disposed of without answering or examining the question/issue raised. It may be clarified that the issue/question is left open.

Taking the statement on record, we dispose of the present appeal without examining the question/issue raised, which is left open. Liberty is granted to the Revenue to file an application for revival of the appeal in case it is found that the matter is covered by an exception.

SANJIV KHANNA, J.

ANUP JAIRAM BHAMBHANI, J.

NOVEMBER 16, 2018/uj